

1	2	3	4
22.	Rajasthan	1084.06	118.12
23.	Sikkim	54.65	10.77
24.	Tamil Nadu	1265.12	412.78
25.	Telangana	231.02	39.31
26.	Tripura	101.92	6.13
27.	Uttar Pradesh	2109	274.97
28.	Uttarakhand	96.87	15.27
29.	West Bengal	149.91	136.78
30.	Delhi	1796.63	154.12
31.	A & N Island	32.79	1
32.	Chandigarh	64.49	3.1
33.	Dadra and Nagar Haveli	3.08	0
34.	Daman and Diu	18.28	0.05
35.	Lakshadweep	3.33	0
36.	Puducherry	71.72	31.2
TOTAL		24014.51	4255.57

Workers covered by ESIC

404. SHRI DEREK O'BRIEN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the present coverage of the Employees' State Insurance Corporation (ESIC);

(b) whether it is a fact that unorganized workers, on-site workers and workers hired through agencies are not covered by this insurance scheme;

(c) if so, the number of such workers who are not covered by ESIC; and

(d) whether Government plans to extend the coverage of ESIC to these workers and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The details of the present coverage of the Employees State Insurance Corporation (ESIC) are as under:

* No. of Centers	830
* No. of Units	723756
* No. of IPs/family units	20343800
* No. of Employees	17954970

(b) At present unorganized workers are not covered under the ESI Act, 1948. However, on-site workers deployed in implemented areas are covered under the ESI Act, 1948, and workers hired through Agency drawing wage upto 15,000/- are enrolled as per section 2(9) of the ESI Act, 1948.

(c) Statistics regarding number of such workers is not maintained by ESIC.

(d) The proposal is under consideration of the Government.

Amendments in ESI Act, 1948

405. SHRI AMBETH RAJAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to bring in amendments in the Employees' State Insurance Act, 1948;

(b) if so, the reasons therefor;

(c) whether Government will engage all stakeholders and gain their confidence before bringing in amendments; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Government has decided to amend ESI Act, 1948 to provide option to the employees for choosing a Health Insurance Product recognised by Insurance Regulatory Development Authority (IRDA), exemption from consultation with UPSC in respect of Group 'B' posts carrying Grade Pay of ₹ 4800/-.

(c) and (d) The proposed amendments have been discussed with stakeholders in Tripartite consultation held on 13.8.2015. These were again discussed with Trade Union on 6.10.2015. Based on the discussion, a draft Cabinet Note is under preparation.

Enhancement of insurance benefit to dependents of EPF members

406. SHRI T. RATHINAVEL : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Central Board of Trustees of Employees' Provident Fund Organization